

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 18

C.P.(IB)969/MB/2019

CORAM:

SH. SHYAM BABU GAUTAM

JUSTICE P.N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.09.2022**

NAME OF THE PARTIES: - **Sterile India Private Limited V/s Vexta
Laboratories Private Limited**

Appearance (via video-conference):

For the Applicant : None present

For the Respondent : None present

Sections 9 of the IBC, 2016

ORDER

None present for the Parties when the matter is called out. Record reveals that there is no representation from the either side since 11.01.2022. The continuous absence on the part of the Operational Creditor further strengthens the belief of this Bench that the Operational Creditor is no more inclined to prosecute his claim further. In that view of the matter, the Company Petition bearing CP (IB) No. 969 of 2019 is disposed of as dismissed. File be consigned to record.

Sd/-

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

JUSTICE P.N. DESHMUKH
Member (Judicial)

Vedant Kedare